

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA
UNSTARRED QUESTION NO -2684
ANSWERED ON - 18/12/2024

OLD AGE HOMES IN TAMIL NADU

2684. DR KANIMOZHI NVN SOMU

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) the total number of old age homes constructed and the facilities provided to the persons living in these homes in Tamil Nadu;
- (b) whether such old age homes have been constructed for senior citizen and facilities provided as per the norms;
- (c) if so, the details thereof and if not, the reasons therefor; and
- (d) whether Government has taken any steps for the welfare of the senior citizens and if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI B.L.VERMA)

(a) to (c) The Department of Social Justice and Empowerment (DoSJE) is implementing Integrated Programme for Senior Citizens (IPsRC), a component of Atal Vayo Abhyuday Yojana (AVYAY), under which grants-in-aid is provided to NGOs/ Voluntary Organisations for running and maintenance of Senior Citizens Homes (old age homes), Continuous Care Homes, etc. Facilities like shelter, nutrition, medicare and recreational activities are provided free of cost to the indigent senior citizens living in such homes. At present, total of 70 Elderly projects are getting grants-in-aid under IPsRC component of AVYAY Scheme in Tamil Nadu.

In addition to the grants-in-aid given by DoSJE, Government of Tamil Nadu also provides financial support for old age homes. As per the information provided by Government of Tamil Nadu, following old age homes are running in the State under their schemes/programs as mentioned below:-

- i. **Old Age Homes:** In Tamil Nadu, to safeguard the life of destitute elders above 60 years of age who are abandoned by their families, the State Government is providing maintenance grants for the Old Age Homes run by the Non-Governmental Organizations in the ratio of 5:1. Here, food, shelter, clothing, health care, and recreational facilities, etc. are provided. In each home, 40 inmates are accommodated. During the financial year 2024-25, 773 elders have benefitted from 23 old age homes in 19 districts.

- ii. **Integrated Complexes of Special Homes for Senior Citizens and Destitute Children:** To create inter-generational bond among the elders and the destitute children an Integrated Complex of Special Homes for Senior Citizens and Destitute Children was set up in 2011-2012 through Non-Governmental Organization (NGO), in the ratio 75:25 between the State and the NGO. In each Integrated Complex, 25 elders and 25 children are accommodated. During the financial year 2024-2025, 1032 elders have benefitted in 44 Integrated Complexes in 29 districts.
- iii. **Private Old Age Homes:** About 517 free and paid Private Old Age Homes are functioning in the state.

Private Free / Paid Homes	Total
Private Free Homes	371
Private Paid Homes	146
Total	517

(d) The steps taken for the welfare of the senior citizens by DoSJE are as under:-

I) The Department of Social Justice and Empowerment is implementing a umbrella scheme namely Atal Vayo Abhyudaya Yojana (AVYAY). The Scheme has following components:-

- i. **Integrated Programme for Senior Citizens (IPSrC)** - Grant in aid is provided to Non Governmental/ Voluntary Organisations for running and maintenance of senior citizen homes (old age homes), continuous care homes, etc. Facilities like shelter, nutrition, medicare and entertainments are provided free of cost to indigent senior citizens
- ii. **State Action Plan for Senior Citizens (SAPSrC)**- Under State Action Plan for Senior Citizens (SAPSrC), the Government perceives a major and critical role of all State Governments in partnering and implementing the Action Plan for welfare of senior citizens. Grant in aid is provided to States/ UTs for activities like awareness generation, sensitization, cataract surgeries and State specific activities.
- iii. **Elderline** - The National Helpline for Senior Citizens aims is to generate awareness about the Act, schemes & programmes being executed by different Central & State Governments and to provide platform to redress grievances of Senior Citizens across the country.
- iv. **Rastriya Vayoshree Yojana (RVY)**- 'Rashtriya Vayoshri Yojana (RVY)' objective is to provide senior citizens, belonging to B P L category or the senior citizen with the monthly income not more than Rs. 15,000/- and suffering from age related disabilities/ infirmities, with such physical aids and assisted living devices which can restore near normalcy in their bodily functions. The scheme was launched on 01.04.2017. The Scheme is implemented through the 'Artificial Limbs Manufacturing Corporation (ALIMCO)', (a Central Public Sector Enterprise) as the sole implementing Agency.

v. Seniorcare Ageing Growth Engine(SAGE) - SAGE objective is to promote out-of-the-box and innovative solutions for the commonly faced problems, innovative start-ups would be identified and encouraged for developing products, processes and services for the welfare of the elderly. The selection of the start-ups would be made through a transparent process and the fund would be provided as equity, subject to the Government investment not exceeding 49% of the total equity of the Firm.

vi. Training of Geriatric Care Givers- The main objective is to bridge the gap in supply and increasing demand in the field of geriatric caregivers so as to provide more professional services to the senior citizens and also to create a cadre of professional care givers in the field of geriatrics.

vii. Other Initiatives for Senior Citizens: In order to solve the problems of healthy and productive ageing, several initiatives are being done across the country. The proposed initiatives are aimed at involving the elders in building up knowledge which can be useful for the society as a whole.

II. The Maintenance and Welfare of Parents and Senior Citizens Act, 2007:- The Maintenance and Welfare of Parents and Senior Citizens (MWPSA) Act was enacted in December 2007 to ensure need-based maintenance for parents and senior citizens and their welfare. The said Act makes provisions for the maintenance of parents/ senior citizens by children/ relatives obligatory and justiciable through Tribunals and Appellate Tribunals, revocation of transfer of property by senior citizens in case of neglect by relatives, penal provision for abandonment of senior citizens, establishment of Old Age Homes for Indigent Senior Citizens and Adequate medical facilities and security for Senior Citizens.
